

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.412 of 2005
IN
O.A. No.2744 of 2003

AND

MA 2458 of 2005 and MA 2459 of 2005
IN
O.A. No.2744 of 2003

New Delhi, this the 24th day of February, 2006

**HON'BLE SHRI JUSTICE B. PANIGRAHI, CHAIRMAN
HON'BLE SHRI N.D. DAYAL, MEMBER (A)**

Rohtash Singh
Asstt. Commissioner of Police (Retd.)
R/o D-3/1, Mahavir Enclave, Tomar House,
Dabri Road, Palam, New Delhi.Applicant.

(By Advocate : Shri H.K. Sharma)

Versus

Union of India, through

1. Dr. A.C. Verma
Addl. Commissioner –I/Enquiry Officer,
Sales Tax Deptt.: Room No.201,
Bikri Kar Bhawan, New Delhi.
2. Shri S. Raghunathan
Chief Secretary of Delhi,
Govt. of NCT of Delhi,
Old Secretariat, Delhi.Respondents.

(By Advocate : Shri Ajesh Luthra)

ORDER (ORAL)

SHRI JUSTICE B. PANIGRAHI :

On hearing the learned counsel appearing for the applicant as well as respondents, it appears that the order passed by the Tribunal has already been complied with. In support of such, learned counsel appearing for the applicant has filed a xerox copy of the order dated 20.2.2006.

2. In that view of the matter, both MA Nos.2458/2005 and 2459/2005 and the present Contempt Petition are hereby dropped.

3. MAs and CP are disposed of accordingly.


(N.D. DAYAL)

MEMBER (A)


(B. PANIGRAHI)

CHAIRMAN

/ravi/